

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 220/2017 in C.P. (I.B) No. 21/10/NCLT/AHM/2017**



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2017**

Name of the Company: State Bank of India  
V/s.  
New Tech Forge & Foundry Ltd.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SANGEETA BOHRA	ADVOCATE	COMPANY	
2.	SIDDHARTHA SAMAL	Advocate	State Bank of India	

**ORDER**


Learned Advocate Mr. Siddharth Samal present for Applicant/ Original Respondent (State Bank of India). Learned Advocate Ms. Sangeeta Bohra present for Respondent/ Original Applicant (New Tech Forge and Foundry Ltd.).

Learned Advocate Ms. Sangeeta Bohra filed Vakalatnama for New Tech Forge and Foundry Ltd.

Learned Counsel appearing for Applicant/ State Bank of India sought permission to withdraw the application with liberty to file fresh application by committee of creditors.

Permission granted.

Application is dismissed as withdrawn with liberty to file fresh application by committee of creditors.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 4th day of August, 2017.